GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:5519 ANSWERED ON:29.04.2010 PENDING CASES IN ALLAHABAD HIGH COURT Pal Shri Jagdambika;Ramshankar Dr.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases filed, disposed of and lying pending in Allahabad High Court during the last three years;
- (b) whether there is any policy or strategy of the Government to reduce pending cases in the Allahabad High Court;
- (c) if so, the details thereof;
- (d) whether the Government proposes to dispose of pending cases through appointment oiAdhoc Judges; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

- (a): The number of cases filed, disposed of and lying pending in Allahabad High Court during the last three years are as follows: -
- SI. Year Case Type Opening Institution Disposal Pendency at No balance the end
- 1. 2007 Civil 600272 150934 141311 609895 Criminal 214898 96898d 102007 209789
- 2. 2008 Civil 609895 146607 95928 660574 Criminal 209789 105306 63811 251284
- 3. 2009 Civil 660574 130771 123316 668029 Criminal 251284 109644 78093 282835
- (b) & (c) Disposal of cases is within the domain of Judiciary. However, the following steps have been taken to facilitate speedy disposal of cases in courts:
- (1) Increasing the strength of Judges in the High Courts.
- (2) Alternative modes of disposal including mediation, conciliation and arbitration have been encouraged.
- (3) Grouping of cases involving common questions of law, constitution of specialized benches and organizing Lok Adalats at regular intervals.
- (4) Modernization of judicial infrastructure through computerization of courts including upgradation of Information and Communication Technology facilities in High Courts,
- (d) & (e): There is no proposal before the Government to appoint Adhoc Judges in High Courts.